

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 120
TO BE ANSWERED ON 14.09.2020**

CHILD LABOUR

120. DR. VISHNU PRASAD M.K.:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the new initiatives undertaken by the Government have been successful in curbing the Child Labour;**
- (b) if so, the comparative data for the last three years and the current year; and**
- (c) the time by which child labour is likely to be eliminated completely?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): Yes, Sir. The Government has amended the Child Labour (Prohibition & Regulation) Act, 1986 and enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force with effect from 1.9.2016. The Amendment Act, inter-alia, provides for complete prohibition of work or employment of children below 14 years of age in any occupation and process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The Amendment Act also provides for stricter punishment for employers for violation of the Act and has made the offence as cognizable.

After strengthening the legislative framework through amendment in Child Labour Act, the Government has also framed the Child Labour (Prohibition & Regulation) Amendment Rules, 2017 which, inter-alia, specifies the duties and responsibilities of State Governments and

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District Authorities to ensure effective enforcement of the provisions of the Act. The Government has also devised a Standard Operating Procedure as a ready reckoner for trainers, practitioners and enforcing and monitoring agencies.

To ensure the effective enforcement of the provisions of the Child Labour Act and smooth implementation of NCLP Scheme, a dedicated online portal named PENCIL (Platform for Effective Enforcement for No Child Labour) is developed in order to make the NCLP successful through better monitoring and implementation. The Portal connects Central Government to State Government(s), District(s), all Project Societies and the general public.

(b): The source of data is the Census figures. The data pertaining to last two census is as below:

Year	Data Source	No. of working Children in India	No. Main working children in India
2001	Census	1.26 crore	57.79 Lakh
2011	Census	1.01crore	43.53 Lakh

(c): Government is taking various initiatives to achieve the Sustainable Development Goal 8.7, inter alia, which stipulates for eradication of child labour in all its forms by 2025.
